CCP 63/2013 in O.A.No. 179/04(D)

## Hon'ble Mr. Navneet Kumar, Member (J)

## Hon'ble Ms. Jayati Chandra, Member, (A)

Sri P. K. Singh, learned counsel for the applicant is on adjournment. Shri S. Verma, learned counsel for the respondents submits that the compliance report is ready. Put up this case tomorrow.

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Member (A)

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Member (J)

C.C.P.No.63/2013

O.A.No.179/2004

## 25.02.2015. V

Sri P.K. Singh, learned counsel for the applicant.

Resp: Sri S. Verma, learned counsel for the respondents is present.

Sri P.K. Singh, learned counsel for the applicant submitted at the Bar that the order passed by the Tribunal has already been complied with and nothing requires to be adjudicated in the present C.C.P.

Under these circumstances, nothing remains to be adjudicated in the present C.C.P. and accordingly C.C.P. is dismissed. Notices stands discharged.

J. Ch

(Ms. Jayati Chandra) Member (A)

(Navneet Kumar) Member (J)

Lepy of general Delay 25-2-2015
Property 25-2-2015
Property 25-2-2015